
(2025) 02 SC CK 0047

Supreme Court Of India

Case No: Criminal Appeal No.738 Of 2025 (Arising Out Of Special Leave Petition Criminal) No. 15971 Of 2024)

Tapas Kumar Palit

APPELLANT

Vs

State Of Chhattisgarh

RESPONDENT

Date of Decision: Feb. 14, 2025

Acts Referred:

- Constitution of India, 1950 - Article 21
- Code of Criminal Procedure, 1973 - Section 313
- Indian Penal Code, 1860 - Section 34, 120B, 149, 201
- Unlawful Activities Prevention Act, 1967 - Section 10, 13, 17, 22A, 22C, 38(1)(2), 40
- Chhattisgarh Vishesh Jan Suraksha Adhiniyam, 2005 - Section 8(2), 8(3), 8(5)

Hon'ble Judges: J.B. Pardiwala, J; R. Mahadevan, J

Bench: Division Bench

Advocate: Sameer Shrivastava, Yashika Varshney, Palak Mathur, Dr. Sangeeta Verma, Abhishek Pandey, Prashant Kumar Umrao

Final Decision: Allowed

Judgement

J.B. Pardiwala, J

1. Leave granted.

2. This appeal arises from the judgment and order passed by the High Court of Chattisgarh at Bilaspur dated 16.02.2024 in Criminal Appeal No.1951

of 2023 by which the High Court dismissed the Criminal Appeal filed by the appellant herein (original accused) and thereby declined to release him on

bail in connection with Sessions Case No.32/2020 arising from the First Information Report bearing no.9/2020 dated 24th March, 2020 registered for

the offence punishable under Sections 10, 13, 17, 38(1)(2), 40, 22-A and 22-C respectively of the Unlawful Activities Prevention Act, 1967 (for short

the UAPA), Sections 8(2), (3) and (5) of the Chhattisgarh Vishesh Jan Suraksha Adhiniyam, 2005 and Sections 120B, 201 and 149 read with

34 of the Indian Penal Code, 1860.

3. It is the case of the prosecution that the appellant herein on 24th March, 2020 was travelling in a vehicle bearing registration no. CG-07/AH-6555.

The police had information that the above numbered vehicle is to pass by and the same is carrying articles ordinarily used relating in the Naxalite

Activities. Accordingly, the vehicle was intercepted.

4. The search was undertaken and the following articles were recovered from the car alleged to be in conscious possession of the appellant herein:-

(i) 95 pair of shoes

(ii) green black printed cloth

(iii) two bundles of electric wire each of 100 metre

(iv) LED lens and

(v) walki talki and other articles.

5. The appellant was arrested on the very same date i.e. 24th March, 2020. At the end of the investigation charge-sheet came to be filed.

6. The trial is in progress. Till this date the prosecution has been able to examine 42 witnesses. The prosecution intends to examine as many as 100

witnesses. We are conscious of the Order passed by us taking the view that once the trial commences and the witnesses are being examined then in

serious crimes like murder, dacoity, rape, etc, the Court ordinarily should not exercise its discretion for the purpose of grant of bail, more particularly,

looking into the evidence which has come on record.

7. However, this is a case in which the appellant is in custody as an under trial prisoner since 24th March, 2020. He has no other antecedents. The

panch witnesses to the recovery panchnama have also turned hostile.

8. It has been now 5 years that he is in judicial custody. The learned counsel appearing for the State has no idea as regards the time likely to be

consumed to complete the recording of the oral evidence.

9. In such circumstances, we are left with no other option but to order release of the appellant on bail. We do not undermined the seriousness of the

crime that has been alleged.

10. However, many times we have made ourselves very clear that howsoever serious a crime may be the accused has a fundamental right of speedy

trial as enshrined in Article 21 of the Constitution.

11. Before we close this matter, we would like to observe as to why the Public Prosecutor wants to examine 100 witnesses. Who are these 100

witnesses? We are aware that it is the public prosecutor who could be said to be in-charge of the trial and he has to decide who is to be examined and

who is to be dropped. But at the same time, no useful purpose would be served if 10 witnesses are examined to establish one particular fact.

12. The aforesaid results in indefinite delay in conclusion of trial. It is expected of the Public Prosecutor to wisely exercise his discretion in so far as

examination of the witnesses is concerned.

13. Where the number of witnesses is large, it is not, in our opinion, necessary that everyone should be produced. In this connection, we may refer to

Malak Khan vs. Emperor [AIR 1946 Privy Council 16] where their Lordships observed as follows at page 19:-

“It is no doubt very important that, as a general rule, all Crown witnesses should be called to testify at the hearing of a prosecution, but important as it is, there is

no obligation compelling counsel for the prosecution to call all witnesses who speak to facts which the Crown desire to prove. Ultimately it is a matter for the

discretion of counsel for the prosecution and though a Court ought, and no doubt will, take into consideration the absence of witnesses whose testimony would be

expected, it must judge the evidence as a whole and arrive at its conclusion accordingly taking into consideration the persuasiveness of the testimony given in the

light of such criticism as may be levelled at the absence of possible witnesses.

14. In this regard, the role of the Special Judge (NIA) would also assume importance. The Special Judge should inquire with the Special Public

Prosecutor why he intends to examine a particular witness if such witness is going to depose the very same thing that any other witness might have

deposed earlier. We may sound as if laying some guidelines, but time has come to consider this issue of delay and bail in its true and proper

perspective. If an accused is to get a final verdict after incarceration of six to seven years in jail as an undertrial prisoner, then, definitely, it could be

said that his right to have a speedy trial under Article 21 of the Constitution has been infringed. The stress of long trials on accused persons " who

remain innocent until proven guilty " can also be significant. Accused persons are not financially compensated for what might be a lengthy period of

pre-trial incarceration. They may also have lost a job or accommodation, experienced damage to personal relationships while incarcerated, and spent a

considerable amount of money on legal fees. If an accused person is found not guilty, they have likely endured many months of being stigmatized and

perhaps even ostracized in their community and will have to rebuild their lives with their own resources.

15. We would say that delays are bad for the accused and extremely bad for the victims, for Indian society and for the credibility of our justice

system, which is valued. Judges are the masters of their Courtrooms and the Criminal Procedure Code provides many tools for the Judges to use in

order to ensure that cases proceed efficiently.

16. In the result, this appeal succeeds and is hereby allowed. The impugned order passed by the High Court is set aside. The appellant is ordered to be

released on bail forthwith subject to terms and conditions as may be imposed by the trial court.

17. However, we direct that the appellant shall not enter into the revenue limits of district Kanker, State of Chhattisgarh. He shall appear on-line on

each date of the hearing before the trial. It is only in the last when his further statement under Section 313 of the Cr.P.C. is to be recorded, he shall

personally remain present before the Trial Court. For this limited purpose, he shall enter into district Kanker.

18. We make it clear that if the appellant commits breach of the condition in any form as imposed by us, the bail shall stand automatically cancelled.

19. Pending application(s), if any, stand disposed of.